

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO.418 OF 2021

ANTI CORRUPTION  
COUNCIL OF INDIA TRUST

PETITIONER(S)

VERSUS

MINISTRY OF HOME AFFAIRS & ORS.

RESPONDENT(S)

O R D E R

We are not inclined to entertain this petition filed under Article 32 of the Constitution of India. The Writ Petition is, accordingly, dismissed.

Pending applications shall stand disposed of.

.....J.  
(VIKRAM NATH)

.....J.  
(RAJESH BINDAL)

NEW DELHI;  
DECEMBER 04, 2023.

ITEM NO.51

COURT NO.9

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 418/2021

ANTI CORRUPTION COUNCIL OF INDIA TRUST

Petitioner(s)

VERSUS

MINISTRY OF HOME AFFAIRS &amp; ORS.

Respondent(s)

Date : 04-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Ms. Manju Jetley, AOR

For Respondent(s) Mr. Vikramjit Banerjee, A.S.G.  
Mr. Amrish Kumar, AOR  
Mr. Nachiketa Joshi, Adv.  
Mr. Balendu Shekhar, Adv.  
Mr. Mukul Singh, Adv.  
Mr. Shihv Mangal Sharma, Adv.  
Mr. Sumit Teterwal, Adv.  
Mr. Santosh Kumar, Adv.

Mr. Sarvam Ritam Khare, AOR  
Ms. Meena Sehwat, Adv.  
Mr. Akash Shukla, Adv.

Mr. Chirag M. Shroff, AOR  
Mrs. Mahima C Shroff, Adv.  
Mr. Amandeep Mehta, Adv.

Mr. Nishanth Patil, AOR  
Mr. Nishanth Patil, Adv.  
Mr. Ayush P Shah, Adv.  
Mr. Vignesh Adithiya S, Adv.

Ms. Swati Ghildiyal, AOR  
Ms. Devyani Bhatt, Adv.

Dr. Joseph Aristotle S., AOR

Mr. Santosh Krishnan, AOR  
Mr. Girish Chowdhary, Adv.  
Ms. Deepshikha Sansanwal, Adv.

Mr. Abhimanyu Tewari, AOR  
Ms. Eliza Bar, Adv.

Mr. Azmat Hayat Amanullah, AOR  
Mr. Hardik Choudhary, Adv.

Mr. Sumeer Sodhi, AOR  
Ms. Bhawana Mapwal, Adv.

Dr. Monika Gusain, AOR

Mr. Chitranshul A. Sinha, AOR

Mr. Barun Kumar Sinha, A.A.G.  
Mr. Rajiv Shanker Dvivedi, Adv.  
Ms. Tulika Mukherjee, AOR  
Ms. Aastha Shrestha, Adv.  
Mr. Venkat Narayan, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR  
Mr. Karun Sharma, Adv.  
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Mr. Amit Kumar Singh, Adv.  
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Mr. Prang Newmai, Adv.

Mr. Shovan Mishra, AOR  
Ms. Bipasa Tripathy, Adv.

Ms. Vanshaja Shukla, AOR  
Ms. Madura Chitnis, Adv.  
Ms. Ankeeta Appanna, Adv.

Mr. Avijit Mani Tripathi, AOR  
Mr. Upendra Mishra, Adv.  
Mr. P.S. Negi, Adv.  
Mr. T.K. Nayak, Adv.

Mr. Sameer Abhyankar, AOR  
Ms. Nishi Sangtani, Adv.  
Ms. Vani Vandana Chhetri, Adv.  
Mr. Naman Jain, Adv.  
Ms. Zinneha Mehta, Adv.

Mr. G.S. Makker, AOR  
Mr. Kanu Aggarwal, Adv.  
Ms. Mrinal Elker Mazumdar, Adv.  
Mr. Varun Chugh, Adv.

Mr. Bhuvan Kapoor, Adv.  
Mr. M.K. Maroria, AOR

Mr. Nishe Rajen Shonker, Adv.  
Ms. Anu K. Joy, Adv.  
Mr. Alim Anvar, Adv.

Mr. Hussain Mueen Farooq, Adv.  
Ms. B. Sudha, Adv.  
Mr. Osman Harun Hussain, Adv.  
Ms. Nusrath Batula H., Adv.  
Mr. S.N. Jha, Adv.  
Mr. Dhananjaya, Adv.  
Ms. Sonal Vikas Jain, Adv.  
Mr. Saiyed Rehman Ali, Adv.  
Ms. Ankita, Adv.  
Mr. Shubham Rakesh, Adv.  
Ms. Pooja Vohra, Adv.  
Mr. Mohammad Badeea Uz Zaman, Adv.  
Mr. Arimardhan Sharma, Adv.  
Ms. Revathy Raghavan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The writ petition is dismissed in terms of the  
signed order.

Pending applications shall stand disposed of.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER

(Signed order is placed on the file.)